

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:73
ANSWERED ON:22.02.2013
REHABILITATION OF DISPLACED TRIBAL COMMUNITY
Singh Shri Jagada Nand

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether tribal communities have been displaced from their traditional habitats on a large scale in the country;
- (b) if so, the details thereof, State UT-wise;
- (c) the action being taken by the Union Government to stop this trend; and
- (d) the steps being taken by the Government to rehabilitate these displaced tribals?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

(a) to (d): As per the information received from the Department of Land Resources, the nodal agency, information regarding the state-wise/project wise details about the displacement of tribals, compensation provided to them and the quantum of tribal land lying unutilized etc. is not maintained. However, the National Rehabilitation and Resettlement Policy, 2007, which came into force on 31st October, 2007 covers affected families who are involuntarily displaced permanently due to any reason. The National Rehabilitation and Resettlement Policy, 2007 provides for the basic minimum requirements that all projects leading to involuntary displacement must address. The State Governments, Public Sector Undertakings or agencies, and other requiring bodies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007.

A Bill related to Land Acquisition, Rehabilitation and Resettlement, 2011 has been introduced in the Lok Sabha on 7th September, 2011.